

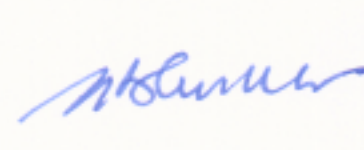


National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 77/A 40/2017, CA No. 26/2018

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018**

NAME OF THE COMPANY: IDBI Bank vs. Jaypee Infratech
SECTION OF THE COMPANIES ACT/ I & B CODE: Insolvency Act.

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR. SUMANT BATRA	ADVOCATE		
2.	MR. ABHISHEK ANAND	ADVOCATE	} FOR RP JAL	
3.	MS. HONEY SATPAL	ADVOCATE		
4.	MR. ANUJ JAIN	RESOLUTION PROFESSIONAL		
5.	R.P. Agarwal	ADV.		
6.	Pradeep Singh Sisodia	CGSC	Central	

CP NO. (IB) 77/A 40/2017, CA NO. 26/2018

Sh. Sumant Batra, Sr. Advocate alongwith Sh. Abhishek Anand & Ms. Honey Satpal, Advocates for Resolution Professional (RP) Mr. Anuj Jain, present in person. Sh. Pradeep Singh Sisodia, CGSC for the Central Government. Sh. R.P. Agarwal, Advocate for Jai Prakash Associates Ltd.

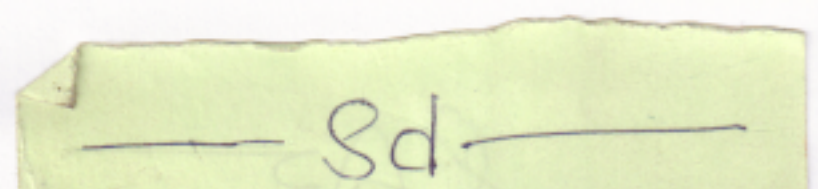
Today, the counsel for the RP moves another application vide CA No.26/2018, seeking certain directions from this Court against the former Director of the suspended Board of Management of the respondent Jaypee Infratech Ltd. Further, the respondent no.15 i.e. Jaypee Associates Ltd. has also been impleaded as a party being a holding company. Therefore, certain reliefs are being sought for from this Court against the said respondent. In view of this, a notice be issued to all the respondents. Petitioners are at liberty to send a copy of this petition alongwith notice issued on behalf of this Tribunal to all the respondents on this application.

Sh. R.P. Agarwal, Advocate, who is very much present in the matter, willing to accept notice on behalf of the respondent no.15. Hence, a copy of the present application be provided to him.

The matter to be listed on 12th March, 2018 afternoon session.

Dated:07.02.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)